Central Administrative Tribunal Principal Bench, New Delhi

CP No.545/2014 in OA 2521/2012

This the 03rd day of August, 2015

Hon'ble Shri Ashok Kumar, Member (A) Hon'ble Shri Raj Vir Sharma, Member(J)

- Joint Forum of Medical Technologist of India, (National Registered Organization of Allied Health, Professional's Associations), Through its General Secretary, Sh. Kaptan Singh Sehrawat
- Mr. Harish Chander Pandey,
 Aged about 35 years,
 Laboratory Technician
 Kalawati Saran Children Hospital,
 Bangla Sahib Marg, New Delhi.
- Mrs. Suman Khureja,
 Aged about 47 years,
 Lab Technician
 Lady Harding Medical College &
 Smt. SK Hospital, Saheed Bhagat Singh Marg,
 New Delhi
- Mrs. Meena Malhotra,
 Aged about 50 years,
 Lab Technician,
 Lady Harding Medical College &
 Smt. SK Hospital, Saheed Bhagat Singh Marg,
 New Delhi.
- Mr. Sanjay Kaushik,
 Aged about years,
 Lab Technician
 Dr. Ram Manohar Lohia Hospital,
 New Delhi.
- Mrs. Subha Bansal,
 Aged about years,
 Lab Technician,
 Dr. Ram Manohar Lohia Hospital,
 New Delhi.

.. Petitioners

(By Advocate: Mr. Amit Anand)

Versus

- Sh. Ratan P Watal, Secretary, Department of Expenditure Ministry of Finance, Govt. of India, North Block, New Delhi.
- Sh. Lov Verma
 Director General,
 Directorate General of Health Services,
 M/o Health & Family Welfare,
 Nirman Bhawan, New Delhi
- Dr. Jagdish Prasad, Secretary, Ministry of Health & Family Welfare, Nirman Bhawan, New Delhi.
- Dr. Atul Murari,
 Director,
 Lady Harding Hospital, Saheed Bhagat Singh Marg,
 New Delhi.
- Dr. Rajpal Medical Superintendent, VMMC & Safdarjung Hospital, New Delhi.
- Dr. H.K. Kar Medical Superintendent, Dr. R.M.L. Hospital, New Delhi.
- 7. Dr. Kiran Kapoor,
 Addl. Medical Superintendent,
 Kalawati Saran Children's Hospital,
 Bangla Sahib Marg, New Delhi. ... Respondents

(By Advocate: Mr. R.K. Sharma) Mr. D.S. Mahendru)

Order (oral)

By Hon'ble Mr. Ashok Kumar, Member (A)

MA No. 1691/2015 has been filed by the respondent No.1 seeking waiver of cost. At this stage, we do not find it appropriate to

consider the MA further. For the above reason, the said MA is

rejected.

2. We have heard the learned counsel for the applicant as well as

both the counsel for respondents. We find that a speaking order was

passed in compliance of the directions on 23rd November, 2012, a copy

of which is annexed at Annexure CP-3. Subsequently, no compliance

report has been filed. It appears that an Office Memorandum dated

17th July, 2015 has been passed, a copy of which was handed over to

the counsel for the applicant.

3. In view of above, we do not find it necessary to further proceed

with this CP.

4. Contempt Petition is accordingly disposed of. Any fresh cause of

action will have to be appropriately taken by the applicant before the

appropriate forum.

5. With the passing of this Order MA No. 1825/2015 does not

survive.

6. Notices issued to the respondents are discharged.

(Raj Vir Sharma) Member (J) (Ashok Kumar) Member (A)

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